

SLP(C)No. 4098 OF 2002

ITEM No.27

Court No.10

SECTION IVA  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.4098/2002

(From the judgement and order dated 10/07/2001 in RFA 181/96  
of The HIGH COURT OF KARNATAKA AT BANGALORE)

B. ARVIND KUMAR

Petitioner (s)

VERSUS

GOVERNMENT OF INDIA & ORS.

Respondent (s)

(With prayer for interim relief)

Date : 07/05/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE  
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Petitioner (s)

Mr. B.S. Banthia,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J  
.SP2

Respondents are served. They are not present and even  
not represented.  
Leave granted.

.SP1

(Pawan Kumar)  
Court Master

(Prem Prakash)  
Court Master